

**(1877) 01 CAL CK 0001**

**Calcutta High Court**

**Case No:** None

Nirmul Chandra Mookerjee and  
Another

APPELLANT

Vs

Doyal Nath Bhattacharjee and  
Others

RESPONDENT

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**Date of Decision:** Jan. 11, 1877

**Citation:** (1877) ILR (Cal) 130

**Hon'ble Judges:** Pontifex, J

**Bench:** Single Bench

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### **Judgement**

Pontifex, J.

I think the Court has power to grant this application, if the plaintiff's are actually paupers. The power to allow a case to be continued as a pauper suit is, I think, included in the power given to the Court to allow a, suit in forma pauperis to be instituted.